

No. RJ 232/2023

High Court of Karnataka
Bengaluru
Date:19.12.2023

CIRCULAR

While drawing attention to the decision of the Hon'ble Apex Court in the case of Tamil Nadu Electricity Board and another versus N.Raju Reddiar and another reported in (1997) 9 Supreme Court Cases 736, the officers and officials of the Scrutiny Branches are hereby directed to raise an objection in the event of filing of Review Petition by the Advocate other than the Advocate on record in the original proceedings.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

**Sd-
REGISTRAR (JUDICIAL)**

To:

1. The Registrar General/ Registrar (Vigilance)/ Registrar (Recruitment) / Registrar (Administration)/ Registrar (Infra & Maintenance) / Registrar (Protocol & Hospitality) / Registrar (Computers).
2. The Additional Registrar General/ Additional Registrar (Judicial), High Court of Karnataka at Dharwad and Kalaburagi Benches, for necessary action and circulation among the concerned staff.
3. The Central Project Co-ordinator (CPC), with a request to web-host the circular.
4. All the Joint Registrar/Deputy Registrars on the judicial side.
5. All the Assistant Registrars and Section Officers on the judicial side with a request to circulate amongst their staff.
6. Office copy.